

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 208
IB-830/ND/2020**

**IN THE MATTER OF:
Saurav Keshan**

...PETITIONER

Vs.

M/s. Katalist Newspaper Pvt. Ltd.

...RESPONDENT

**Section
Under Section 9 of IBC**

Order delivered on 05.10.2020

**Coram:
SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Op.-Creditor/F.C. :Mr. Mohit Gulati, CS.
For the Respondent/ Corporate-debtor :Mr. Shantanu Chaturvedi, Adv.**

ORDER

Heard the submissions made by the Learned Counsel for the Petitioner. The Learned Counsel for the Petitioner has submitted that this matter is listed twice, one under IB petition no. 671 of 2020 before this Bench and also now listed as IB-830/ND/2020. Therefore, the Learned Counsel is directed to file appropriate application for withdrawal of that matter which is listed later. The Learned Counsel for the Petitioner is also directed to provide a copy of the earlier petition along with its annexures as filed in the Tribunal to Mr. Shantanu Chaturvedi, Advocate who appeared on behalf of the Corporate-debtor. The Learned Counsel for the Corporate-debtor has also submitted that he will file fresh Vakalatnama in the earlier matter and take steps to file reply and proceed with it. Matter is adjourned to 16.10.2020.

- Sd -

**(V.K. Subburaj)
Member (T)**

- Sd -

**(P.S.N. Prasad)
Member (J)**

(Meenu)